

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4537
ANSWERED ON:19.12.2014
RIGHT TO ACCESS MEDICAL RECORDS
Bhatt Smt.Ranjanben

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has taken or proposes to take any steps to give patients the right to access their medical records in the country;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the corrective measures taken/ proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

(a) to (c): On the written request, Medical records are provided to patients, their legal heirs or their authorized representatives after due verification of the authorization and Identity proof of the person receiving the records, as the records are covered under Section 8 (1) (j) of RTI Act, 2005